
(2019) 09 NCLT CK 0078

In the National Company Law Appellate Tribunal

Case No : Company Petition No. IB-1834/ND Of 2019

M/S Ovt India Private Limited

APPELLANT

Vs

M/S Pantel Technologies Private Limited

RESPONDENT

Date of Decision : 19-09-2019

Acts Referred:

Insolvency And Bankruptcy Code, 2016 — Section 11

Citation : (2019) 09 NCLT CK 0078

Hon'ble Judges : Dr. Deepti Mukesh, J; Hemant Kumar Sarangi, Member (Technical)

Bench : Division Bench

Advocate : Anshuman Sharma, Vishesh Dhundia

Final Decision : Disposed Of

Judgement

Dr. Deepti Mukesh, J

This order shall dispose of (IB)- 1834(ND)/2019.

The necessity of going into the merit of the claim made by the applicant in above mentioned application is obviated because in respect of the

Corporate Debtor we have admitted another application namely M/s Anhui Technology Imp. & Exp. Co. Ltd. vs. M/s Pantel Technologies Private

Limited, [(IB)-1374(ND)/2018] vide order dated 19.09.2019. As per the provisions of Section 11 of the Code, 2016 another Corporate Insolvency

Process cannot be initiated against a corporate debtor that is undergoing a corporate insolvency resolution process. However, it is needless to add that

the applicants would be entitled to file their claim before the Insolvency Professional namely Mr. Gautam Singhal having registration No. IBBI/IPA-

001/IP-P01437/2018-2019/12240 and email address is gautam@klfindia.com and contact number is 9811898418 in accordance with law which shall be

duly considered.

The office is directed to communicate a copy of the order to the Interim Resolution Professional, Operational Creditor and the Corporate Debtor immediately.

The above-mentioned application is disposed of in the above terms.